

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR**

\*\*\*\*\*

**REMINDER - I**

To

**The Principal District & Sessions Judge,  
Baramulla / Budgam / Jammu / Kargil / Kulgam /  
Kupwara and Samba.**

No.: 21059-66- / Sts.

Dated. 03-08-2018.

**Sub:- Amendments proposed in the Motor Vehicles Act, 1988.**

Sir,

Kindly refer to this Registry's Letter No. 18947/Sts. dated 19-07-2018 on the subject cited above, that the requisite information is still awaited from your side despite lapse of TEN day's period.

In this connection, you are once again requested to provide the said information to this Registry on **TODAY** positively through return by E-mail / Tele-fax No. 0194-2506639, so that we may able to transmit the same to the concerned quarter as desired.

The matter may be treated as **Most Urgent.**

Yours faithfully'

  
Assistant Registrar (Sts.)

No. 21059-66- / Sts.

Dated: 03-08-2108.

Copy to :-

Incharge NIC for uploading the same on the High Court website.

  
Assistant Registrar (Sts.)

**ANNEXURE**

Composition of offenses under MV Act, 1988 as per existing provisions and proposed amendments:

Sr. No.	Sections of MV Act	Number of cases filed		
		2017	2016	2015
1.	177			
2.	178			
3.	179			
4.	180			
5.	181			
6.	182			
7.	183 (1)/(2)			
8.	184			
9.	186			
10.	189			
11.	190(2)			
12.	191			
13.	192			
14.	194			
15.	196			
16.	198			